

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 06/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 22.03.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-)200 MVAR SVC under "Static VAR Compensators (SVCs) in Northern Region" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005
2. Ajmer Vidyut Vitran Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur.



4. Jodhpur Vidyut Vitran Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board
Vidyut Bhawan
Kumar House Complex Building II
Shimla-171004
6. Punjab State Electricity Board
Thermal Shed TIA
Near 22 Phatak
Patiala-147001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana) 134 109
8. Power Development Department
Government of Jammu & Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226 001
10. Delhi Transco Ltd.
Shakti Sadan, Kotla Road,
New Delhi-110002
11. BSES Yamuna Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Ltd.
Power Trading and Load Dispatch Group
Cennet Building, Adjacent to 66/11 kV Pitampura-3



Grid Building, Near PP Jewellers
Pitampura, New Delhi-110 034.

14. Chandigarh Administration
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110002.

.....Respondents

For petitioner : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

For respondents : None

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 of 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC under “Static VAR Compensators (SVCs) in Northern Region” in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the



Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The representative of the petitioner submitted that the instant asset was scheduled to be put into commercial operation on 15.8.2016 and it was put into commercial operation on 30.12.2017. Accordingly, RLDC and CEA certificate, revised tariff Forms, Auditor certificate have been submitted vide affidavits dated 26.2.2018 and 5.3.2018. There is time over-run and the reasons for time over-run are given in the petition. He also requested to grant AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



4. We have considered the submissions of the petitioner. There is no cost over-run, however, there is a time over-run of 16 months and 15 days. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of the instant asset, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 5 of this order for the years 2017-18 and 2018-19.

5. The details of the tariff claimed by the petitioner and tariff allowed are as under:-

A. Annual transmission charges claimed are as follows:-

(₹ in lakh)	
2017-18 (pro-rata)	2018-19
1074.76	2889.20

B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2017-18 (pro-rata)	2018-19
859.80	2311.36

6. The Annual Fixed Charges allowed in this order, as stated above, shall be applicable from the date of commercial operation of the transmission system and the



billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations

7. The Commission directed the petitioner to submit detail justification of time over-run on affidavit with an advance copy to the respondents by 30.3.2018 as under:-

(i) Time over-run - chronology of events as under:-

Item	Schedule		Actual		Reason
	From	to	From	to	

8. The respondents are directed to file their reply by 16.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 2.5.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

9. The petition shall be listed on 8.5.2018 for final hearing.

sd/-	sd/-	sd/-	sd/-
(Dr. M. K. Iyer) Member	(A. S. Bakshi) Member	(A. K. Singhal) Member	(P. K. Pujari) Chairperson

